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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 26.04.2012

OA No. 330/2009 with MA No. 240/2009

Mr. Shobhit Vyas, counsel for applicant.
Mr. Anupam Agarwal, counsel for respondents.

Mr. Shobhit Vyas, learned counsel appearing for the applicant, after arguing the case at considerable length, submits that he does not want to press this Original Application, if the applicant is given liberty to represent before the respondents regarding his grievance.

In view of the submission made on behalf of the applicant, the present Original Application stands dismissed as not pressed with liberty to the applicant to file representation regarding his grievance before the respondents, and the respondents are expected to decide the same in accordance with provisions of law by passing a reasoned and speaking order.

In view of the order passed in the Original Application, the Misc. Application stands disposed of.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat